

Export of ready made garments

3168. SHRI LALITBHAI MEHTA:

SHRIMATI SAVITA SHARDA:

Will the Minister of TEXTILES be pleased to state:

(a) the exports of readymade garments in different countries of the world during 1999-2000, 2000-2001 and upto 30th September, 2001;

(b) whether it is a fact that the exports of readymade garments to these countries is decreasing; and

(c) if so, what is the actual position in monetary and quantitative terms?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI V. DHANANJAYA KUMAR): (a) to (c) The value of readymade garments exports from India to different countries of the world during 1999-2000, 2000-01 and upto 30th September, 2001 are given below:

Period	Value (in million US\$)
1999-2000	47652
2000-2001	5569.6
2001-2002 (upto 30-09-2001)	2435.9

Source: DGCI&S, Kolkata.

A declining trend is noticed in the textile exports including readymade garments since the beginning of year 2001, which is mainly due to general slowdown in the economies of some of our major trading partners like the US and increased competition from countries like China, Bangladesh, etc.

Payment of different wages to employees of APKKM mills of N.T.C.

3169. SHRI N.K. PREMACHANDRAN: Will the Minister of TEXTILES be pleased to state:

(a) whether the showroom employees of APKKM a subsidiary of National Textiles Corporation, Bangalore are being different wages;

(b) if so, the details thereof and the reaction of Government thereto;

(c) whether it is violation the principle of equal wage for equal work;

(d) whether the NTC Management/Government has received any Memorandum to rectify these defects; and

(e) if so, the action taken thereto and the response of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI V. DHANANJAYA KUMAR): (a) and (b) Yes, Sir. The wages of employees working in showrooms of NTC (APKKM) in the three States *viz.* Andhra Pradesh, Kamataka and Kerala are fixed based on minimum wages prescribed by respective State Governments under the Minimum Wages Act. Although they are governed by a common Memorandum of Settlement for other perks, wages differ depending on the prevailing minimum wages in each State.

(c) Wages of these employees are governed by Minimum Wages legislations of the respective States and therefore are as per Law.

(d) and (e) NTC management received memorandum from the Unions in this matter and the position as mentioned above has been explained to them.

Production of handloom products in Manipur

3170 SHRJ W. ANGOU SINGH: Will the Minister of TEXTILES be pleased to state:

(a) the measures taken up by Government for more quality production of handloom goods in the State of Manipur during the Ninth Five Year Plan;

(b) whether Government are aware of the facts that the employees of Manipur Handloom and Handicrafts Development Corporation Ltd., are not receiving salaries for more than one year; and

(c) if so, the measures taken up to pay the salaries?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES(SHRI V. DHANANJAYA KUMAR): (a) Financial assistance was provided under the following Centrally Sponsored/Central Sector Schemes to the Government of Manipur during the Ninth Five Year Plan for quality production of handloom goods: